

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Customs Appeal No. 86759 of 2019

(Arising out of Order-in-Appeal No. 1952(CAC)2018(JNCH)/Appeal-II dated 19.12.2018 passed by the Commissioner of Customs (Appeals), JNHC, Mumbai-II)

M/s Shasta Freight Services Pvt. Ltd.

.... Appellant

Plot No. 93/1, Sai Siddhi Bhawan, Sector 1,
Nearul East, Navi Mumbai – 400706.

Versus

Commissioner of Customs Nhava Sheva-V

.... Respondent

Jawaharlal Nehru Custom House, Tal-Uran,
Dist.-Raigad, Maharashtra – 400707.

Appearance:

Nine for the Appellant

Shri Ram Kumar, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85239/2023

Date of Hearing: 20.02.2023

Date of Decision: 20.02.2023

Per: Anil G. Shakkarwar

Nobody appeared on behalf of the appellant. In the past on 13.07.2022, 05.09.2022, 21.11.2022 and even today nobody appeared on behalf of the appellant. I, therefore, dismiss the appeal for non-prosecution under Rule 20 of CESTAT (Procedure) Rules, 1982.

(Order pronounced and dictated in open court)

**(Anil G. Shakkarwar)
Member (Technical)**